COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 140 OF 2015 & IA NO. 263 OF 2016

Dated: 9th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Jaipur Metro Rail Corpn. Ltd. ... Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Hemant Singh

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta

Ms. Himanshi Andley for R1

<u>ORDER</u>

The learned counsel appearing for Respondent Nos. 2 to 4 seeks two weeks' time for hearing to enable him to take instructions in the matter and make his submissions.

The submission made by the learned counsel appearing for the Respondent Nos. 2 to 4, as stated above, placed on record.

List this matter for hearing on <u>17.04.2018</u>, as requested by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

ss/kt